



2026:AHC:32516-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 1168 of 2026

Shivangi Jaiswal

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand	Srivastava,	Ashish
		Chitranshi		
Counsel for Respondent(s)	:	Ajit	Manit	Tripathi, G.A., Harsh
		Singh		

Court No. - 45

HON'BLE RAJIV GUPTA, J.

HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State, learned counsel for the respondent no.6 and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(i) Issue a writ, order or direction in the nature of mandamus commanding the respondent no.4 to supervise the investigation being carried out in Case Crime No. 616 of 2025, under Sections 75(1)(iv), 76, 333, 351(3) of B.N.S., Police Station Cantt., District Gorakhpur.

(ii) Issue a writ, order or direction in the nature of mandamus directing the respondent to direct the respondent no.5 to conduct fair and proper investigation by collecting CCTV recording of the incident from the Hotel Arushan Grand, Park Road, Cantt. Gorakhpur dated 28.10.2025 from 18:00 Hours to 19:00 Hours under Section 63 of Bhartiya Sakshya Adhiniyam, 2023 and inducting it as a part of the case diary of Case Crime No. 616 of 2025, under Sections 75(1)(iv), 76, 333, 351(3) of B.N.S. at Police Station Cantt., District Gorakhpur.

(iii) Issue a writ, order or direction in the nature of mandamus directing the respondent to complete the investigation within the

period of two months.

(iv) Issue any other suitable writ or pass an order as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case.

(v) Award costs of the writ petition to the petitioner."

3. Learned counsel for the petitioner has submitted that in the instant case, petitioner is the first informant and she had lodged the impugned F.I.R. on 04.11.2025, however, the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.4- Senior Superintendent of Police, Gorakhpur, highlighting her grievance and seeking fair and impartial investigation. If such an application is moved by the petitioner, respondent no.4- Senior Superintendent of Police, Gorakhpur, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands **disposed of.**

February 13, 2026

Nadim

(Achal Sachdev,J.) (Rajiv Gupta,J.)